

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.494
CP/169/ND/2023

IN THE MATTER OF:

Rakesh Chadha And Deepa Chadha	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 18.04.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Mr. Rakesh Chadha
For the Respondent	: Adv. Mahima Shekhawat

ORDER

This Tribunal by order dated 29.02.2024 directed the Respondent to file reply within 10 days. Counsel for the Respondent Ms. Mahima Shekhawat has appeared through VC and seeks some more time for filing reply. 10 days are granted for filing reply.

List on **09.05.2024**

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)